

Annexure-4														
Name of the corporate debtor: Tensile Steel Limited			Date of commencement of CIRP: 03-07-2025							List of creditors as on: 24-07-2025				
Unsecured financial creditors (other than financial creditors belonging to any class of creditors)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt of claim	Amount claimed [Amount in Rs.]	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Sneh Deep Realty Private Limited	18-07-2025	56,51,62,635.00	52,06,00,000.00	Unsecured FC	-	-	No	52.81%	-	-	-	26,09,21,462.46	
2	Kredence Multi Trading Limited	18-07-2025	10,40,82,192.00	-	-	-	-	No	-	-	-	10,40,82,192.00	-	Since there is no loan facility has been extended to the Corporate Debtor, Tensile Steel Limited and no proof to substantiate the amount claimed. Hence, the IRP has rejected the claim.
3	Paritosa Properties Private Limited	18-07-2025	19,50,00,000.00	-	-	-	-	No	-	-	-	19,50,00,000.00	-	
4	PHC Buildcon Private Limited	19-07-2025	77,10,23,565.00	-	Unsecured FC	-	-	No	-	-	-	-	77,10,23,565.00	The IRP has requested the creditor to provide the following documents for further verification of claim: 1. Loan Agreement or Agreements/MOU or any other relevant contractual documentation that establishes the loan or credit facility extended to the Corporate Debtor. 2. Proof of disbursement of the loan, such as bank statements, transaction records, or other evidence confirming the loan was extended. 3. A detailed interest calculation sheet, outlining the interest applied, the applicable rates, and the period over which the interest has accrued in excel format, along with documents evidencing for rate of interest. 4. Any additional communication or documentation supporting the existence of the debt and the outstanding balance.
5	Surbhit Mukeshbhai Shah	19-07-2025	53,00,00,000.00	-	Unsecured FC	-	-	No	-	-	-	-	53,00,00,000.00	
6	Hiren Ramesh Desai and Mrs. Rupali Ramesh Desai	19-07-2025	7,73,15,000.00	-		-	-	Yes	-	-	-	7,73,15,000.00	-	As per section 24(j) of the Insolvency and Bankruptcy Code, 2016 "Related Party is any person who controls more than twenty per cent. of voting rights in the corporate debtor on account of ownership or a voting. In view of this claim amounting to Rs.7,73,15,000/- is not admitted.
TOTAL			2,24,25,83,392.00						52.81%			37,63,97,192.00	1,56,19,45,027.46	